

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

EXCISE APPEAL NO. 87645 OF 2016

(Arising out of Order-in-Appeal No. GOA-EXCUS-000-APP-147-2016-17 dated 28.09.2016 passed by the Commissioner (Appeals)-II, Pune).

**AUTOMOBILE CORPORATION OF GOA LTD
BHUIMPAL, HONADA SATTARI,
GOA-403 530**

Appellant

Vs.

**COMMISSIONER OF CUSTOMS' GOA
ICE HOUSE, EDC COMPLEX,
PLOT NO. 6, PATTO PANAJI
GOA-403001.**

Respondent

Appearance:

None for the Appellant.

Shri Hemant Tantia, Jt. Commissioner., A.R. for the Respondent:

WITH

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GOA-403001.**

Respondent

Appearance:

None for the Appellant.

Shri Hemant Tantia, Jt. Commissioner., A.R. for the Respondent:

CORAM:

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/85240-85241/2025

Date of Hearing: 13.02.2025

Date of Decision: 13.02.2025

PER: BENCH

Written request for withdrawal of these two appeals is received from the Learned Counsel for the Appellant seeking withdrawal of the appeal on the ground that dispute relating to valuation of goods, basing on which refund claim was made, has been settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019", and therefore, consequential relief claimed has become infructuous.

2. Learned Authorised Representative is present. He has no objection for such request for withdrawal.
3. Both appeals are dismissed as withdrawn.

(Dictated and pronounced in open court)

(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)